

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

MONDAY, THE SECOND DAY OF SEPTEMBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 2750 OF 2021**

**Between:**

Thumade Dinakar, S/o Fakhira, R/o Thatipalli Village, Kouthala Mandal,  
Kumuram Bheem District (erstwhile Adilabad District). Pin Code. 504299.

**...PETITIONER**

**AND**

1. The Institution of Lokayukta of Telangana, Rep.by its Registrar, R/ o. H.No. 5-9-49, Basheerbagh, Hyderabad 500063.
2. The State of Telangana, represented by its, The Principal Secretary to Government, Revenue (Disaster Management) Department, Government of Telangana, BRKR Bhavan, Tank Bund Road, Hyderabad-500063.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ in the nature of Writ of Mandamus or an appropriate Writ or order or direction to the Respondent No.2 in not paying the exgratia relief, as per the orders of Hon'ble Lokayukta dated.17/11/2020 in Complaint No. 65/2020/B1, to the Petitioner herein, for the death of his wife on 30/06/2015 due to hit by Thunderbolt, despite of the orders of this Hon'ble Court, in a similar cases, in WP/1799/2019, dated.06/02/2019 holding that G.O.Ms.No.1, Revenue (D.M-I) Department, Date.04/05/2015 would be squarely covered under SDRF Guidelines notified by the Government of India and the bereaved family of the deceased victim would be entitled to exgratia relief, as illegal, arbitrary and violation of fundamental rights guaranteed under the Constitution, and consequently direct the Respondent No.2 to pay exgratia of Rs.5,00,000/-

(Rupees Five lakhs only) to the Petitioner, as per the orders of Hon'ble Lokayukta dated.17/11/2020 in Complaint No. 65/2020/B1, within a time bound period

**IA NO: 1 OF 2021**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 to sanction and pay an exgratia relief of Rs.5,00,000/- (Rupees Five lakhs only) to the Petitioner herein for the death of his wife on 30/06/2015 due to hit by "Thunderbolt", as per the orders of Hon'ble Lokayukta dated.17/11/2020 in Complaint No. 65/2020/B1, keeping in view of the orders of this Hon'ble Court in a similar case, in WP/1799/2019, dated.06/02/2019, within a time bound period pending disposal of the Writ Petition

**Counsel for the Petitioner: SRI. HARI KISHAN KUDIKALA**

**Counsel for the Respondent No.1: Ms . T. MANJULA REP SRI Y. RAVINDRA**

**Counsel for the Respondent No.2 GP FOR REVENUE**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.2750 of 2021**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. K.Hari Kishan, learned counsel for the petitioner.

Ms. T.Manjula, learned counsel representing

Mr. Y.Ravindra, learned counsel for the respondent No.1.

2. Learned counsel for the petitioner submits that the issue involved in the writ petition does not survive for consideration on account of efflux of time and the writ petition has become infructuous.

3. In view of the aforesaid submission, the writ petition is dismissed as infructuous.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

**SD/- T. TIRUMALA DEVI  
ASSISTANT REGISTRAR**

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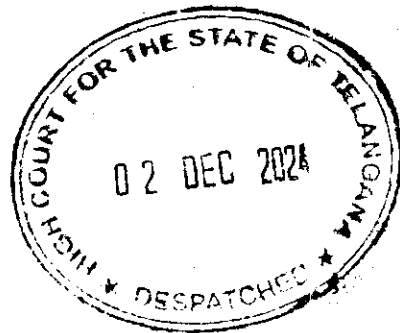
**SECTION OFFICER**

To,

1. One CC to SRI. HARI KISHAN KUDIKALA ,Advocate [OPUC]
2. Two CCs to GP FOR REVENUE High Court for the State of Telangana, at Hyderabad [OUT]
3. One CC to SRI. Y. RAVINDRA, Advocate [OPUC]
4. Two CD Copies  
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GJP

**HIGH COURT**

**DATED:02/09/2024**



**ORDER**

**WP.No.2750 of 2021**

**DISMISSING THE WRIT PETITION AS INFRUCTOUS  
WITHOUT COSTS**

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28/10/24*